

- (iv) The Department of Official Language Conducts Hindi language, Hindi typing, translation and the use of Hindi on computer courses through its subordinate offices Central Hindi Training Institute and Central Translation Bureau for Central Government employees.
- (v) Official Language Implementation Committees are constituted in Central Government offices etc. to review the progressive use of Official Language Hindi.
- (vi) Town Official Language Implementation Committees have been formed at town level to review the progressive use of Hindi in Central Government Offices etc.
- (vii) Hindi Salahkar Samitis are constituted in Ministries/Departments to provide necessary guidelines.
- (viii) The officers of 08 Regional Implementation Offices of Department of Official Language ensure compliance of official language policy through Official Language inspections etc.
- (ix) The Official Language Policy of Union is based on inspiration, incentive and goodwill. Therefore, various incentive schemes are being implemented by the Department of Official Language for Government of India Offices/ personnels to promote the use of Hindi.

#### **Implementation of 197th report of law commission**

1997. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of implementation of the 197th Report of the Law Commission of India on the Appointment of Public Prosecutors, which was submitted to Government on 31 July, 2006;

(b) whether recommendations made therein have been accepted or approved in principal by Government; and

(c) if so, the details of the recommendations which have been accepted, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As criminal law is in the Concurrent List of the Seventh Schedule to the Constitution of India, the 197th Report of the Law Commission of India was circulated to all the State Governments/UT Administrations seeking their comments. The State Governments/UT Administrations while commenting upon the recommendations of the Law

Commission also conveyed their own observations/recommendations. No final view on the matter has been taken.

However, the Government is committed to bring in progressive changes in the criminal justice system according to the need and a broad consensus on the proposed changes.

#### **Steps taken to check accidental deaths in Delhi**

1998. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi roads turn into lawless kill zones at night and pedestrians and two-wheeler riders are at greatest risk at night;

(b) whether most of the accidents are caused by drivers jumping red lights and shifting lanes without signaling;

(c) whether trucks and dumpers entering Delhi after 11pm often violate rules in regard to overloading and speeding and are involved in most of the accidents that occur at night;

(d) the number of persons died daily in Delhi in accidents at night during the last six months; and

(e) the steps taken to check accidental deaths in Delhi at night?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Delhi Police has reported that during the current year (upto 30th April, 2016), out of 201 persons killed in the accidents involving two wheelers, 108 persons have been killed during night hours. During the same period, out of 210 persons killed in the accidents involving pedestrians, 81 have been killed during night hours.

(b) No such data is being collated by Delhi Police.

(c) Delhi Police has prosecuted 572 Heavy Goods Vehicles (HGV), 2445 LGV/MGV and 07 Trailors during the year 2015 and 99 HGV and 363 LGV/MGV during the year 2016 (upto 30.04.2016) for various kinds of traffic violations.

The Transport Department, GNCT of Delhi has taken the following action against the overloaded vehicles during the year 2015 and 2016 (upto 30.04.2016):-

Year	No. of Vehicles challaned and impounded
2015	5406
2016 (Upto 30.04.2016)	1039